

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**INDORE BENCH**  
**COURT NO. 1**

ITEM No.128  
CP(IB)/60(MP)2021

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Encore Asset Reconstruction Company Pvt Ltd  
V/s  
Keshav Kumar Nachani  
(Personal Gaurantor)

.....Applicant

.....Respondent

**Order delivered on 21/04/2023**

**Coram:**

Ashok Kumar Bhardwaj, Hon'ble Member(J)  
Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Ld. Adv. Ms. Mansi Agrawal  
For the Respondent :

**ORDER**

In view of the pendency of WPC 772/2022 before the Hon'ble Supreme Court, in which the vires of Section 95 IBC, 2016 is under challenge, the hearing in the captioned petition stands deferred to 27.07.2023.

Sd/-

**KAUSHALENDRA KUMAR SINGH  
MEMBER (TECHNICAL)**

Braj Mohan/Neeraj

Sd/-

**ASHOK KUMAR BHARDWAJ  
MEMBER (JUDICIAL)**